

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 460/88

T.A. No.

198

DATE OF DECISION 5.3.1991Shri N.M.Tambe PetitionerShri C.M. Jha Advocate for the Petitioner(s)

Versus

Union of India & Ors. RespondentsShri A.L.Kasturey Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.S.Chaudhuri, Member (A)

The Hon'ble Mr. T.S.Oberoi, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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P.S. Chaudhuri
 (P.S. CHAUDHURI)
 M(A)

(B)
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

OA.NO. 460/88

Shri Namdeo Mahadeo Tambe ... Applicant
v/s.
Union of India & Others. ... Respondents

CORAM: Hon'ble Member (A) Shri P.S.Chaudhuri
Hon'ble Member (J) Shri T.S.Oberoi

Appearance

Mr.C.M.Jha
Advocate
for the Applicant

Mr.A.L.Kasturey
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 5.3.1991

(PER: P.S.Chaudhuri, Member (A)

This application under Section 19 of the Administrative Tribunals Act was filed on 17.6.1988. In it the applicant who is working as Field Worker (Male) on Western Railway is challenging the order dated 26.8.1987 by which he is informed that the Railway Board cannot be approached for regularising his services.

2. When this case was called for final hearing today, Mr. C.M.Jha, learned counsel appeared for the applicant and Mr.A.L. Kasturey, learned counsel appeared for the respondents.

3. Mr. Jha submitted that by order dated 25.1.1989 the applicant has since been promoted as Health Inspector and that he therefore no longer wishes to press this application.

4. In view of this position, the application is disposed of as withdrawn. In the circumstances of the case there will be no order as to costs.

D.S.
(T.S. OBEROI)
MEMBER (J)

P.S. Chaudhuri
(P.S. CHAUDHURI)
MEMBER (A)